

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1011 of 2020

&

I.A. No. 2753 of 2020

In the matter of:

Power Grid Corporation of India Ltd.

....Appellant

Vs.

Summit Binani & Anr.

....Respondents

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate along with Ms. Ranjitha Ramachandran, Ms. Anushree Bardhan & Mr. Kauser.

For Respondents: Mr. Abhinav Vasisht (RP/R-1), Sr. Advocate along with Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Zeeshan Khan, Ms. Charu Bansal, Prabh Simran Kaur, Ms. Priya Singh, for R-1.

Mr. Bishwajit Dubey & Ms. Neha Shivhare, for R-2.

Ms. Shivangi Kumar, RP.

ORDER

(Virtual Mode)

13.04.2021: When the case was called out Learned Senior Counsel for the Appellant Shri Arun Kathpalia submitted that Power Grid Corporation of India Ltd. (Appellant herein) has been de-merged under the Order of Central Government. So, he proposes for some time to file an appropriate application for substitution of the Appellant with the new entity. Two weeks' time is granted to the Learned Counsel for the Appellant to file the appropriate application.

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Learned Counsel for the Respondents are also present.

List this matter for **'Hearing'** on **21st May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn